

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:118

ANSWERED ON:10.03.2005

ADULTERATION IN PETROLEUM PRODUCTS

Gadakh Shri Tukaram Gangadhar;Yaskhi Shri Madhu Goud

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is aware that adulteration in petroleum products is on increase;
- (b) if so, the number of such cases detected by the Government during the last one year, State-wise;
- (c) whether some State Governments have requested increase in the number of mobile labs to check adulteration in petroleum products;
- (d) if so, the details in this regard, State-wise; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.118 BY SHRI MADHU GOUD YASKHI AND SHRI TUKARAM GANGADHAR GADAKH TO BE ANSWERED ON 10TH MARCH, 2005 REGARDING ADULTERATION IN PETROLEUM PRODUCTS.

(a) & (b) : The Government does receive reports of adulteration of transportation fuels and other such malpractices by unscrupulous elements. Statewise details of the cases of adulteration detected and action taken during 2003-2004 are given at the Annexe.

(c) to (e) : During the last one year, a request was received from the Government of Andhra Pradesh for the provision of two additional static laboratories and one mobile laboratory in each district of the State. As mobile laboratories are not equipped to conduct all the tests envisaged in the quality control system, and for advanced tests the samples are required to be sent to the static laboratories, the provision of additional mobile laboratories might not serve the desired purpose. Further, in case of exigencies, the services of the laboratories situated in neighbouring States can also be utilized as is being done in other regions. However, the State Government have been advised to ensure optimum utilization of the capacity available at the existing 9 static and 4 mobile laboratories in the State.

ANNEXE

ANNEXE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA STARRED QUESTION NO.118 BY SHRI MADHU GOUD YASKHI AND SHRI TUKARAM GANGADHAR GADAKH TO BE ANSWERED ON 10TH MARCH, 2005 REGARDING ADULTERATION IN PETROLEUM PRODUCTS.

Statewise details of Adulteration cases detected during 2003-04 and action taken.

STATE/UT No. of cases of adulteration detected

Andhra Pradesh	28
Bihar	07
Delhi	03
Gujarat	20
Haryana	08
Jammu & Kashmir	01
Jharkhand	04
Karnataka	07
Kerala	05
Madhya Pradesh	15
Maharashtra	26
North East States	02
Orissa	05
Punjab	12
Rajasthan	10

Tamil Nadu	22
Uttar Pradesh	36
Uttaranchal	02
West Bengal	03

TOTAL 216

In these cases action has been taken under the Marketing Discipline Guidelines which provides penal action of fine along with suspension of sales & supply in the first instance and termination of dealership in the second instance.